

(a) whether it is a fact that the D.D.A. has collected development charges (Rs. 500/-) and Rs. 81/- as three months ground rent from each encroacher in Jheel Kuranja, Delhi for allotting alternate sites in Subzi Mandi;

(b) if so, the date when these encroachers would be shifted from the road to Subzi Mandi; and

(c) the reasons for delay in implementing the decision to clear the public road in Jheel Kuranja ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) to (c) The DDA has decided to shift the encroachers (vegetable and fruit sellers) from road side in Jheel Kuranja and to allot them alternative sites. For this purpose, the DDA has fixed the cost of the plots at Rs. 1000/- on *ad-hoc* basis. The encroachers have, however deposited Rs. 500/- only. The balance of Rs. 500- is still to be recovered from them. Besides, the DDA has charged from the encroachers rent amounting to Rs. 81/- for three months at the rate of Rs. 27/- per month for the present sites.

The decision to shift the encroachers could not be implemented initially on account of stay order from the court. After the case was decided by the court, the date for shifting the encroachers was fixed for 28.10.85. However, the shifting could not be done on that date due to non-availability of the police. The DDA has intimated that the scheme is likely to be implemented shortly.

Agreement with Asian Countries on Wage Level of Workers in Gulf Countries

4017. PROF. P.J. KURIEN : Will the Minister of LABOUR be pleased to state :

(a) whether due to excessive export of manpower from certain Asian Countries like South Korea, Philippines, Bangladesh etc. to the Gulf countries, the wage level of the workers in the Gulf countries has come down seriously affecting the earnings of the Indian workers there;

(b) if so, whether Government would take initiative in arriving at a common agreement with these Asian countries with regard to the wage level of Asian workers in the Gulf countries; and

(c) if so, the details there of ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) Yes, Sir.

(b) and (c) With the drop in oil prices and economic recession, Gulf Countries have started phasing out foreign workers. This has resulted in stiff competition amongst labour sending countries of Asian region and therefore it is not feasible to arrive at a common agreement with regard to wage-level.

Installation of Plant for Desalination of Brackish Water in Andhra Pradesh

4018. SHRI K. RAMACHANDRA REDDY : Will the Minister of URBAN DEVELOPMENT be pleased to state :-

(a) whether Central Government propose to instal plant for desalination of brackish water in East Godavari district of Andhra Pradesh;

(b) whether the installation work will be completed by the end of this year;

(c) the site on which this plant is to be installed;

(d) cost of the project and quantum of potable water available per day; and

(e) when the project will commence supplying of potable water ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) The Government of Andhra Pradesh has intimated that it is proposed to instal a desalination plant at village Jelledupadu in East Godavari district with the assistance of Department of Ocean Development.

(b) and (e) It is programmed to supply potable water from the plant on 26th January 1986.

(d) The capacity of the plant is 50,000 litres per day. The project is expected to cost about Rs. 8.75 lakhs.

**Shopping Centres in Housing Colonies
by D.D.A.**

4019. SHRI KAMAL NATH : Will the Minister of URBAN DEVELOPMENT be pleased to state :-

(a) whether Government are aware that the D.D.A. as Lessor are constructing convenient shopping centres in the various housing colonies on land paid for and developed by the Cooperative House Building Societies and are netting crores of rupees on sale of shops; and

(b) whether Government will examine the legalities for the D.D.A. to appropriate the entire sale proceeds without sharing any portion with the Cooperative Housing Societies for the expenditure incurred by them ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) As per the agreement entered with the Societies, the land other than residential plots reverts back to the D.D.A. for disposal after development and the same is disposed off as per the provisions of D.D.A. (Disposal of Developed Nazul Land) Rules, 1981.

(b) Question does not arise.

**Delay in Settlement of Dues of Deceased
Employees of Central Warehousing
Corporation (Delhi)**

4020. DR. CHANDRA SHEKHAR VERMA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether there is inordinate delay in Central Warehousing Corporation (Delhi Zone) in settling the claims of relatives of deceased employees, if so, the reasons therefor;

(b) whether relations are put to great hardship because of delay in settling the dues admissible to the deceased employees towards Contributory Provident Fund, Gratuity, Group Insurance, Bonus and Pay and Allowances etc.

(c) the number of such cases of deceased employees during the last three years and in how many such claims of their relations have not so far been settled and reasons therefor; and

(d) the steps taken to settle such cases expeditiously to prevent hardship to relations of deceased employees ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K.P. SINGH DEO) : (a) to (d) Information is being collected.

**Procurement of Rice by Andhra Pradesh
State Civil Supplies Corporation**

4021. SHRI C. SAMBU :
SHRI E. AYYAPU REDDY : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether State Government of Andhra Pradesh have approached Union Government for consideration of their proposal to give concessional credit and to permit procurement of rice by Andhra Pradesh State Civil Supplies Corporation at procurement prices to substantiate their "Rs. 2/- a kilogram rice programme" in the State :

(b) if so, the details of the permission accorded by Union Government; if any; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K.P. SINGH DEO) : (a) to (c) Yes, Sir. The requests were not acceded to. It is the policy of the Central Government that there should not be foodgrains procurement, simultaneously, for both, the State and the Central Pool, in a State. Concessional bank credit is available only when procurement is made at support prices fixed by the Government.

Improvement of Children's Films

4022. PROF. NARAIN CHAND PARASHAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state: